

ITEM NO.20

Virtual Court 4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(applns. for condonation of delay in filing, exemption from filing O.T., application for substitution, condonation of delay in filing substitution appln., discharge of advocate on record, permission to file additional documents/facts/annexures)

Date : 23-06-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
[IN CHAMBER] [VACATION BENCH]

For Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
 Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Manoj Kr. Dwivedi, Adv.
 Mr. Deepak Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Manoj Kr. Dwivedi, learned counsel appearing on behalf of Mr. Vipin Kumar Jai submits that he has instructions to appear on behalf of the respondents.

I.A. for discharge of AOR is allowed. Accordingly, Mr. Deepak Goel, AOR is hereby discharged. The name of Mr. Vipin Kumar Jai shall be shown in the cause list on behalf of the respondents hereafter.

I.A. Nos.16425 & 146428/2019 -

Mr. Manoj Kr. Dwivedi, learned counsel appearing on behalf of the respondents submits that he has instructions to appear on behalf of concerned Legal representatives of deceased Respondent No.1. Vakalatnama shall be filed within four weeks.

The Registry shall process the matter for listing expeditiously given that the Special Leave Petition is of the year 2017.

**(GEETA AHUJA)
COURT MASTER (SH)**

**(KAMLESH RAWAT)
COURT MASTER**